

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. OF

Applicant (s)

Respondent (s)

Advocate for

Advocate for

Applicant (s)

Respondent (s)

Notes of the Registry	Orders of the Tribunal
	<p><u>O.A. No.412/2011</u> <u>Date of Order : 10.07.2012</u></p> <p>Mr. J.K.Mishra, counsel for applicant. Mr. Ankur Mathur, proxy counsel for Mr. Vinit Mathur, counsel for respondents.</p> <p>Heard. The question for consideration is that whether the declination letter submitted by the applicant with regard to his promotion as Postmaster Grade I under the New Postmaster Scheme should be accepted or not. The reason for rejection of the applicant's case by the respondents is that such a letter has been given by the applicant posterior to a particular date specified in order dated 09.08.2011. As a matter of fact, according to the learned counsel for the applicant, declination letter has been filed by the applicant in time and as such the respondents have denied the benefit to the applicant.</p> <p>2. If any case, in view of the fact that the respondents have accepted the declination letter of some of the persons, who were similarly situated with the applicant and whatever were good grounds in accepting the same, were also available in the instant case of the applicant, there is no reason as to why the declination letter of the applicant be not accepted. Accordingly, we direct the respondents to consider the case of the applicant and to pass an appropriate order within two months from the date of communication of this order.</p> <p>3. With above observations and direction the OA is disposed of. No order as to costs.</p> <p><i>Pls 20/8/12 B/KS 11/7/12</i></p>

(B.K.Sinha)
Administrative Member

(Dr.K.B.S.Rajan)
Judicial Member